

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
Original Application No. 87 of 2022 (SZ).**

**IN THE MATTER OF:-**

Mohaque Mehra

...Applicant(s)

Versus

State of Karnataka & ors.

...Respondent(s)

Next Date. 25/11/2024

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| 2.    | <b><u>ANNEXURE -R -1</u></b><br>True copy of Minutes of Meeting dated 04.09.2024. | 4-5       |

New Delhi

Filled By: -



Date: - 23/11/2024

(Mr. DARPAN KM Adv.)  
Advocate for the Respondent No.1  
Kar/1053/2009.  
Office K-6, LGF, Lajpat Nagar-3,  
New Delhi - 110024  
Mob. 9899125060/9968638862

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI  
ORIGINAL APPLICATION NO. 87/2022**

**IN THE MATTER OF:**

Mohaque Mehra

...APPLICANT

Versus

State of Karnataka and Others

...RESPONDENTS

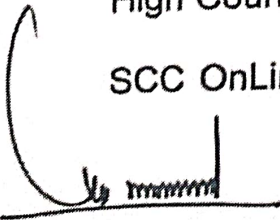
**REPORT ON BEHALF OF RESPONDENT NO. 1**

**MOST RESPECTFULLY SHOWETH:**

1. It is submitted that pursuant to the directions of this Hon'ble Tribunal, a meeting was held under the Chairperson of the Chief Secretary to the Government of Karnataka. The same was attended by the following:

- i. Principal Chief Conservator of Forest (HoFF)
- ii. Principal Secretary, Forest Department
- iii. DDLR, Hassan
- iv. Additional Deputy Commissioner, Hassan
- v. Deputy Conservator of Forest, Hassan

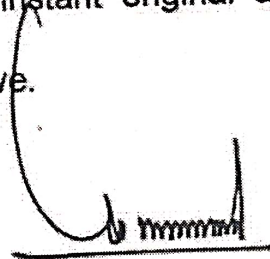
2. It is submitted that with respect to transfer of land to forest department, attention was brought to the judgment of the Hon'ble High Court of Karnataka in *S. Siddappa v. State of Karnataka*, 1997 SCC OnLine Kar 630 as well as *Holeyappa v. State of Karnataka*,



Principal Chief Conservator of Forests  
(Head of Forest Force)  
Aranya Bhavan, Malleswaram,  
BANGALORE-3, KARNATAKA

W.P. No. 14048/2005 which *inter alia* direct gomala (pasture) lands to be protected and maintained.

3. In light of the same, a decision has been arrived at by the State that "Sy.no. 128 of Abanna Village, Hassan district, will not be used for any purpose other than Gomal/forest, nor granted or mutated in favour of any body, so that green cover is maintained as existing as of now and land is saved from encroachment." True copy of minutes of meeting dated 04.09.2024 is attached herewith as Annexure R-1.
4. It is thus submitted that the instant original application may be disposed of in terms of the above.



**Principal Chief Conservator of Forests and (HoFF)  
Government of Karnataka**

Principal Chief Conservator of Forests

(Head of Forest Force)

Aranya Bhavan, Malleswaram,  
BANGALORE-3, KARNATAKA

**Date: 22.11.2024**

**Filed By**



**Darpan KM  
Standing Counsel  
State of Karnataka**

3

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI  
ORIGINAL APPLICATION NO. 87/2022**

**IN THE MATTER OF:**

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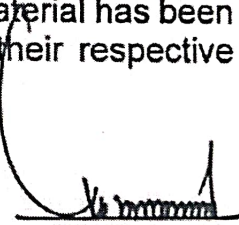
State of Karnataka and Others

...RESPONDENTS

**AFFIDAVIT**

I, Brijesh Kumar Dikshit, S/o Late Jagadamba Prasad Dikshit, aged about 59 Years, working as Principal Chief Conservator of Forests, and (HoFF) Government of Karnataka, having office at Aranya Bhawan, 18<sup>th</sup> Cross, Malleswaram, Bangalore 500003, Karnataka do hereby solemnly affirm and state on oath as follows:


1. That I am the Principal Chief Conservator of Forests, and (HoFF) Government of Karnataka and hence I am fully aware of the facts of the case as per record and I am competent to swear the instant affidavit.
2. That I have gone through the accompanying report, drafted on my instructions. I say that the contents thereof are true and correct to the best of my knowledge and belief, and nothing material has been concealed thereof. Annexures are true copies of their respective originals.

  
**DEPONENT**  
 Principal Chief Conservator of Forests  
 (Head of Forest Force)  
 Aranya Bhawan, Malleswaram,  
 BANGALORE-3, KARNATAKA

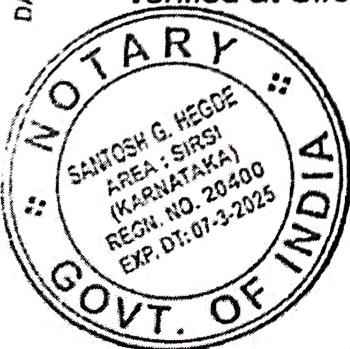
**VERIFICATION:**

I, the above named deponent do hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief, no part of which is false and nothing material has been concealed therefrom.

Verified at Sirsi on this 22<sup>nd</sup> day of November, 2024.

**SWORN TO BEFORE ME**  
  
**SANTOSH G. HEGDE** Principal Chief Conservator of Forests  
 (Head of Forest Force)  
 B.A. LL.B. (Sp) Aranya Bhawan, Malleswaram,  
 ADVOCATE & NOTARY BANGALORE-3, KARNATAKA  
 K.H.B. COLONY, SIRSI (N.K.)  
 M-9945971374 **DO. OF CORRECTIONS.** Nil

ENTERED IN NOTARIAL REG  
SL.NO.: 643/24 P.NO.: 34  
DATE: 22-11-2024



4  
Annexure-R-1

**Proceedings of the meeting held at 12:30 hrs. on 04.09.2024 in the chambers of the Chief Secretary, Karnataka in Vidhana Soudha, in her the Chairpersonship, in the matter relating to OA No. 87/2022 before the National Green Tribunal (South Zone, Chennai)**

**MEMBERS PRESENT:**

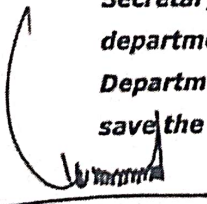
1. Dr. Shalini Rajneesh, IAS,  
Chief Secretary,  
Government of Karnataka.
2. Sri. Brijesh Kumar Dikshit, IFS,  
Principal Chief Conservator of Forests (HoFF),  
Forest Department.
3. Sri. Prabhash Chandra Ray, IFS,  
Principal Secretary,  
Forest Department.

**THROUGH VIDEO CONFERENCE:**

5. Sri Sujay Kumar H.S,  
DDL, Hassan,
6. Smt. Shanthala K. T,  
Additional Deputy Commissioner, Hassan.
7. Sri Saurabh Kumar, IFS,  
Deputy Conservator of Forests,  
Hassan Division, Hassan.

The Principal Chief Conservator of Forests (HoFF), welcomed the Chairperson and all officers present in the meeting. This meeting was held for discussion on the action to be taken on the orders of the Hon'ble National Green Tribunal in Original Application number 87/2022 dated 20.08.2024. He submitted that the paragraph of the order that need to be particularly focussed and acted upon are as follows-

***"5. Therefore, let appropriate instruction be obtained from the Chief Secretary to Government to convene a meeting with both the departments and formally handover the lands to the Forest Department and it can be maintained as a social forest which would save the land from grabbers/encroachers."***



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Principal Chief Conservator of Forests  
(Head of Forest Force)  
Aranya Bhavan, Malleswaram,  
BANGALORE-3, KARNATAKA

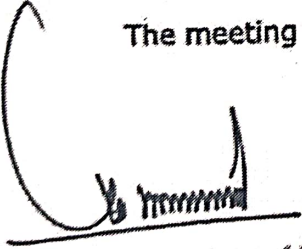
He also submitted that in the order of the Hon'ble National Green Tribunal in the same case, on 06.05.2024, it has said-

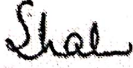
**"7. In such circumstances, we would only direct the Government of Karnataka to consider retaining these lands only as forest land and not to convert them for any other purposes. Any attempt to mutate any revenue records in this regard pending disposal of this application will be non-est in law".**

He also brought to the notice the contents of the letter no. KaN E 34 LGH 2024 dated 28.08.2024 of the Principal Secretary to Government, Revenue Department, in which he has, citing the orders of the Hon'ble Supreme Court of India delivered in the S. Siddappa vs. State of Karnataka [1999 SCC online Kar 630] and that of the Hon'ble High Court of Karnataka in Writ Petition 14048/2005, which resulted in circular no. Kan E 74 LGP 2005 dated 24.12.2005, stated that Sy.no. 128 of Abanna village being a Gomal land, it may not be possible to be handed over to Forest Department.

After discussions it was resolved that the Principal Chief Conservator of Forests (HoFF) may report to the Hon'ble National Green Tribunal that the stance of the Government of Karnataka is that "Sy.no. 128 of Abanna Village, Hassan district, will not be used for any purpose other than Gomal/forest, nor granted or mutated in favour of any body, so that green cover is maintained as existing as of now and land is saved from encroachment".

The meeting ended with vote of thanks to the chairperson and all officers.

  
Principal Chief Conservator of Forests  
(Head of Forest Force)  
Aranya Bhavan, Malleswaram,  
BANGALORE-3, KARNATAKA

  
Dr. Shalini Rajneesh, IAS,  
Chief Secretary,  
Government of Karnataka